

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 170/MP/2021

Subject : Petition under Section 79(1)(b) for approval of the amendment of tariff and PPA on account of allocation of coal linkage under the SHAKTI Scheme of the Government of India.

Petitioner : KSK Mahanadi Power Company Limited

Respondents : TANGEDCO & 4 ors

Date of Hearing : **16.11.2021**

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Anand K. Ganesan, Advocate, KSKMPCL
Shri Ashwin Ramanathan, Advocate, KSKMPCL
Ms. Anusha Nagarajan, Advocate, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner submitted that the PPAs between Petitioner and the Respondent have been amended vide Addendum No.3 dated 18.2.2021, to provide for the methodology for adjustment of discount in the monthly bills, under the SHAKTI Policy of Government of India.

2. The learned counsel for the Respondent, TANGEDCO sought time to file a short affidavit in the matter. The request of the Respondent was accepted by the Commission.

3. The Respondent, TANGEDCO may file its affidavit by 22.11.2021, with copy to the Petitioner. Subject to this, order in the Petition was reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

